

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.2765**  
TO BE ANSWERED ON THE 2<sup>ND</sup> DECEMBER, 2016

**REIMBURSEMENT FOR DAMAGE FROM CRASH OF FIGHTER PLANE**

2765. SHRI VISHNU DAYAL RAM:

Will the Minister of DEFENCE j{k ea=h  
be pleased to state:

- (a) the rules of reimbursement for damage caused by crash of fighter plane in populated area;
- (b) whether the Government reimburses timely in such cases, if so, the estimated time taken to reimburse in such cases; and
- (c) the number of such cases pending at present and the time by which it is likely to be reimbursed?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

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(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

**(a) Ex-gratia compensation for damage caused by crash of defence aircraft are paid to civilians as per extant Government rules.**

**(b) & (c): There are 10 numbers of cases pending with Indian Air Force (IAF) for reimbursement for damage caused by crash of IAF fighter plane. No timeframe has been specified for reimbursement of such cases. However, claims from civilians seeking compensation for loss of life / injury and damage to civil property are processed expeditiously for reimbursement.**

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